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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF PANCHAYATI RAJ AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2007-2008.

(ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT9805/08)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2008-2009.

(Placed in Library, See No.LT 9806/08)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2006-2007.

(Placed in Library, See No.LT 9807/08)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2007-2008.

(ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9808/08)

(b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2007-2008.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9809/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2007-2008.

(Placed in Library, See No.LT9810/08)

(4) A copy of the Notification No. G.S.R. 811(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 2008 approving the Kolkata Port Trust Employees' (Medical attendance and Treatment) Amendment Regulations, 2008 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(Placed in Library, See No.LT 9811/08)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table -

(1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.592 (E) in Gazette of India dated the 13th August, 2008 under section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 9812/08)

(2) (i) A copy of the Annual Report (Hindi and English versions) of Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2006-2007, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2006-2007.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No.LT 9813/08)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI SANTOSH BAGRODIA): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2007-2008.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9814/08)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Road Construction Corporation Limited (Under Liquidation), New Delhi, for the period from 29-06-2007 to 28-06-2008.

(ii) Annual Report of the Indian Road Construction Corporation Limited (Under Liquidation), New Delhi, for the period from 29-06-2007 to 28-06-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9815/08)

(2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 834(E) published in Gazette of India dated the 9th April, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (ii) S.O. 796(E) published in Gazette of India dated the 1st April, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (iii) S.O. 798(E) published in Gazette of India dated the 1st April, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (iv) S.O. 790(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (v) S.O. 850(E) and S.O. 851(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (vi) S.O. 852(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 18 in the State of Andhra Pradesh.
- (vii) S.O. 853(E) published in Gazette of India dated the 10th April, 2008 regarding acquisition of land for building (widening/two-laning etc.) maintenance, management and operation of National Highway No. 154 (from Monacharra Bazar to Aenakhal) in the State of Assam.
- (viii) S.O. 1091(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 645(E) dated the 31st May, 2004.
- (ix) S.O. 1176(E) published in Gazette of India dated the 21st May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border) in the State of Andhra Pradesh.
- (x) S.O. 1548(E) and S.O. 1549(E) published in Gazette of India dated the 25th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xi) S.O. 1550(E) published in Gazette of India dated the 25th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xii) S.O. 1570(E) published in Gazette of India dated the 26th June, 2008 making certain amendments in the Notification No. S.O. 630(E) dated the 18th April, 2007.
- (xiii) S.O. 1910(E) to S.O. 1912(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 9 (Hyderabad- Vijayawada Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2079(E) and S.O. 2080(E) published in Gazette of India dated the 20th August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of

different stretches of National Highway No. 205 (Tirupati to Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.

- (xv) S.O. 2129(E) published in Gazette of India dated the 28th August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 9 (Hyderabad- Vijayawada Section) in the State of Andhra Pradesh.
- (xvi) S.O. 2153(E) published in Gazette of India dated the 3rd September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xvii) S.O. 2274(E) published in Gazette of India dated the 25th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 {Tamil Nadu/Kerala Border (Walayar-Thrissur Section)} in the State of Kerala.
- (xviii) S.O. 2426(E) and S.O. 2427(E) published in Gazette of India dated the 8th October, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different Stretches of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xix) S.O. 1100(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xx) S.O. 1101(E) published in Gazette of India dated the 6th May, 2008 making certain amendments in the Notification No. S.O. 815(E) dated the 25th May, 2007.
- (xxi) S.O. 1163(E) published in Gazette of India dated the 16th May, 2008 declaring Highways specified in the Column 2 of the Notification to be a National Highway.
- (xxii) S.O. 1629(E) published in Gazette of India dated the 7th July, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxiii) S.O. 1873(E) published in Gazette of India dated the 29th July, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxiv) S.O. 1874(E) published in Gazette of India dated the 29th July, 2008 making certain amendments in the Notification No. S.O. 465(E) dated the 26th April, 2002.
- (xxv) S.O. 2297(E) published in Gazette of India dated the 26th September, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxvi) S.O. 2298(E) published in Gazette of India dated the 26th September, 2008 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxvii) S.O. 2477(E) published in Gazette of India dated the 17th October, 2008 regarding rates of fee to be recovered from the users of the part, mentioned therein, of National Highway No. 4.
- (xxviii) S.O. 2228(E) published in Gazette of India dated the 18th September, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xxix) S.O. 832(E) published in Gazette of India dated the 9th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Maharashtra.
- (xxx) S.O. 939(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 76 in the State of Rajasthan.
- (xxxi) S.O. 814(E) published in Gazette of India dated the 4th April, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 (Gurgaon-Jaipur Section) in the State of Rajasthan.
- (xxxii) S.O. 1428(E) and S.O. 1429(E) published in Gazette of India dated the 10th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches National Highway Nos. 14 and 11 in the State of Rajasthan.

- (xxxiii) S.O. 1836(E) published in Gazette of India dated the 24th July, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (xxxiv) S.O. 2181(E) published in Gazette of India dated the 10th September, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 (Gurgaon-Jaipur Section) in the State of Rajasthan.
- (xxxv) S.O. 805(E) published in Gazette of India dated the 3rd April, 2008 making certain amendments in the Notification No. S.O. 1818(E) dated the 25th October, 2007.
- (xxxvi) S.O. 815(E) published in Gazette of India dated the 4th April, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (xxxvii) S.O. 816(E) published in Gazette of India dated the 4th April, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xxxviii) S.O. 1438(E) published in Gazette of India dated the 12th June, 2008 making certain amendments in the Notification No. S.O. 1009(E) dated the 10th November, 2000.
- (xxxix) S.O. 2028(E) published in Gazette of India dated the 12th August, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (xl) S.O. 2044(E) published in Gazette of India dated the 14th August, 2008 making certain amendments in the Notification No. S.O. 815(E) dated the 4th April, 2008.
- (xli) S.O. 2154(E) published in Gazette of India dated the 3rd September, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xlii) S.O. 2246(E) published in Gazette of India dated the 22nd September, 2008 regarding acquisition of land for building (widening/six-laning etc.) maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (xliii) S.O. 2313(E) and S.O. 2314(E) published in Gazette of India dated the 30th September, 2008 regarding acquisition of land for building (six-laning etc.) maintenance, management and operation of different stretches of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (xliv) S.O. 2196(E) published in Gazette of India dated the 15th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (xlv) S.O. 2440(E) published in Gazette of India dated the 13th October, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (xlvi) S.O. 524(E) published in Gazette of India dated the 18th March, 2008 making certain amendments in the Notification No. S.O. 206(E) dated the 11th February, 2005.
- (xlvii) S.O. 1029(E) published in Gazette of India dated the 28th April, 2008 making certain amendments in the Notification No. S.O. 601(E) dated the 19th May, 2004.
- (xlviii) S.O. 1582(E) published in Gazette of India dated the 30th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xlix) S.O. 1583(E) and S.O. 1584(E) published in Gazette of India dated the 30th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 31 in the State of Assam.
- (l) S.O. 1580(E) and S.O. 1581(E) published in Gazette of India dated the 30th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches

of National Highway No. 31C in the State of Assam.

- (li) S.O. 2260(E) published in Gazette of India dated the 24th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 54 in the State of Assam.
- (lii) S.O. 1917(E) to S.O. 1919(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 31 in the State of Assam.
- (liii) S.O. 1920(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31C in the State of Assam.
- (liv) S.O. 1921(E) to S.O. 1924(E) published in Gazette of India dated the 1st August, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 52 (Baihata Chariali-Tejpur Section) in the State of Assam.
- (lv) S.O. 1031(E) published in Gazette of India dated the 28th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway Nos. 36 and 37 in the State of Assam.
- (lvi) S.O. 1177(E) published in Gazette of India dated the 21st May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 40 in the State of Assam.
- (lvii) S.O. 2237(E) published in Gazette of India dated the 19th September, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.

- (lviii) S.O. 1030(E) published in Gazette of India dated the 28th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 54 in the State of Assam.
- (lix) S.O. 1178(E) published in Gazette of India dated the 21st May, 2008 making certain amendments in the Notification No. S.O. 221(E) dated the 10th February, 2005.
- (lx) S.O. 1443(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 37 (Jagiroad-Thekeraguri Section) in the State of Assam.
- (lxi) S.O. 1746(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (lxii) S.O. 1747(E) and S.O. 1748(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 44 in the State of Assam.
- (lxiii) S.O. 1744(E) to S.O. 1746(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (lxiv) S.O. 2403(E) published in Gazette of India dated the 3rd October, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Indore-Kalaghat Section) in the State of Madhya Pradesh.
- (lxv) S.O. 2468(E) published in Gazette of India dated the 17th October, 2008 containing corrigendum to the Notification No. S.O. 1401(E) (in Hindi version only) dated 9th June, 2008.
- (lxvi) S.O. 2601(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 75

(Gwalior-Jhansi Section) in the State of Madhya Pradesh.

- (Ixvii) S.O. 788(E) published in Gazette of India dated the 1st April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (Ixviii) S.O. 804(E) published in Gazette of India dated the 2nd April, 2008 regarding acquisition of land for construction of flyover at Airport junction on National Highway No. 45 in the State of Tamil Nadu.
- (Ilix) S.O. 933(E) published in Gazette of India dated the 24th April, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (Ilix) S.O. 945(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (Ixxi) S.O. 946(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (Ixxii) S.O. 1096(E) and S.O. 1097(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (Ixxiii) S.O. 1278(E) published in Gazette of India dated the 2nd June, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (Ixxiv) S.O. 1444(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (Ixxv) S.O. 1445(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (Ixxvi) S.O. 1447(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (Ixxvii) S.O. 1448(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (Ixxviii) S.O. 1449(E) and S.O. 1450(E) published in Gazette of India dated the 13th June, 2008 regarding acquisition of land for building (widening/four laning etc.) maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (Ixxix) S.O. 1495(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (Ixxx) S.O. 1496(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (Ixxxi) S.O. 1497(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (Ixxxi) S.O. 1498(E) published in Gazette of India dated the 19th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (Ixxxiii) S.O. 2107(E) published in Gazette of India dated the 7th December, 2007 making certain amendments in the

Notification No. S.O. 265(E) dated the 22nd February, 2007.

- (lxxxiv) S.O. 941(E) published in Gazette of India dated the 25th April, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (lxxxv) S.O. 1052(E) published in Gazette of India dated the 30th April, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lxxxvi) S.O. 1053(E) published in Gazette of India dated the 30th April, 2008 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (lxxxvii) S.O. 1073(E) published in Gazette of India dated the 2nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lxxxviii) S.O. 1094(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 68 (Salem-Ulunderpet Section) in the State of Tamil Nadu.
- (lxxxix) S.O. 1098(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xc) S.O. 1099(E) published in Gazette of India dated the 6th May, 2008 regarding acquisition of land for building (four-laning etc.) maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xci) S.O. 1173(E) published in Gazette of India dated the 19th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xcii) S.O. 1186(E) published in Gazette of India dated the 22nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xciii) S.O. 1187(E) to S.O. 1191(E) published in Gazette of India dated the 22nd May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xciv) S.O. 1220(E) published in Gazette of India dated the 27th May, 2008 making certain amendments in the Notification No. S.O. 1582(E) dated the 22nd September, 2006.
- (xcv) S.O. 1229(E) published in Gazette of India dated the 27th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xcvi) S.O. 1398(E) and S.O. 1399(E) published in Gazette of India dated the 9th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xcvii) S.O. 1483(E) to S.O. 1485(E) published in Gazette of India dated the 18th June, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xcviii) S.O. 1493(E) published in Gazette of India dated the 19th June, 2008 making certain amendments in the Notification No. S.O. 1301(E) dated the 25th November, 2004.

- (xcix) S.O. 8(E) published in Gazette of India dated the 2nd January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (c) S.O. 22(E) published in Gazette of India dated the 4th January, 2008 making certain amendments in the Notification No. S.O. 629(E) dated the 18th April, 2007.
- (ci) S.O. 23(E) published in Gazette of India dated the 4th January, 2008 making certain amendments in the Notification No. S.O. 508(E) dated the 2nd April, 2007.
- (cii) S.O. 76(E) published in Gazette of India dated the 10th January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (ciii) S.O. 114(E) published in Gazette of India dated the 21st January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (civ) S.O. 115(E) published in Gazette of India dated the 21st January, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (cv) S.O. 257(E) to S.O. 262(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (cvi) S.O. 263(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (cvii) S.O. 264(E) and S.O. 265(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (cviii) S.O. 266(E) published in Gazette of India dated the 6th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7A (Palayamkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (cix) S.O. 299(E) to S.O. 301(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (cx) S.O. 302(E) to S.O. 305(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (cxi) S.O. 306(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (cxii) S.O. 307(E) to S.O. 309(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (cxiii) S.O. 310(E) published in Gazette of India dated the 12th February, 2008 making certain amendments in the Notification No. S.O. 1040(E) dated the 24th September, 2004.
- (cxiv) S.O. 311(E) to S.O. 316(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (cxv) S.O. 317(E) and S.O. 318(E) published in Gazette of India dated the 12th February, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.

- (cxvi) S.O. 416(E) published in Gazette of India dated the 3rd March, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (cxvii) S.O. 2834(E) published in Gazette of India dated the 2nd December, 2008 declaring Highways mentioned in the Columns 2 and 3 of the Notification as National Highway.
- (cxviii) S.O. 1227(E) published in Gazette of India dated the 27th May, 2008 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (cxix) S.O. 1579(E) published in Gazette of India dated the 27th June, 2008 regarding acquisition of land for building (widening/two-laning etc.) maintenance, management and operation of National Highway No. 154 (Dhaleshwari-Bhairabi Section) in the State of Assam.
- (cxx) S.O. 2258(E) published in Gazette of India dated the 23rd September, 2008 regarding acquisition of land for building (widening/two-laning etc.) maintenance, management and operation of National Highway No. 154 (Dhaleshwari-Bhairabi Section) in the State of Assam.

(3) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (vii) of (2) above.

(Placed in Library, See No.LT 9816/08)

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 797(E) published in Gazette of India dated the 1st April, 2008 entrusting the stretches, mentioned therein, of the National Highway No. 66 to the National Highway Authorities of India.
- (ii) S.O. 795(E) published in Gazette of India dated the 1st April, 2008 entrusting the stretches, mentioned therein, of the National Highway No. 3 to the National Highway Authorities of India.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No.LT 9817/08)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2007-2008.

(Placed in Library, See No.LT 9818/08)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2007-2008.

(Placed in Library, See No LT.9819/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2007-2008.

(Placed in Library, See No.LT 9820/08)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2007-2008 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2007-2008.

(Placed in Library, See No.LT 9821/08)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Ahmedabad, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Ahmedabad, for the year 2007-2008.

(Placed in Library, See No. LT 9822/08)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Harish Chandra Research Institute, Allahabad, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish Chandra Research Institute, Allahabad, for the year 2007-2008.

(Placed in Library, See No. LT 9823/08)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2007-2008.

(Placed in Library, See No. LT 9824/08)

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2007-2008.

(ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9825/08)

(b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2007-2008.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9826/08)

(c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2007-2008.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9827/08)

(d) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2007-2008.

(ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9828/08)

(e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2007-2008.

(ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9829/08)

(f) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2007-2008.

(ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 9830/08)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers Institutes, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers Institutes, New Delhi, for the year 2007-2008.

(Placed in Library, See No.LT 9831/08)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2007-2008.

(Placed in Library, See No. LT 9832/08)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 9833/08)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2007-2008.

(Placed in Library, See No. LT 9834/08)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2007-2008.

(Placed in Library, See No. LT 9835/08)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar (Punjab), for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar (Punjab), for the year 2007-2008.

(Placed in Library, See No.LT 9836/08)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2007-2008.

(Placed in Library, See No. LT 9837/08)

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2007-2008.

(Placed in Library, See No.LT 9838/08)

(17) A copy of the Notification No. G.S.R. 726(E) (Hindi and English versions) published in Gazette of India dated the 8th October, 2008 making certain amendments in the Second Schedule to the Right to Information Act, 2005 issued under sub-section(2) of Section 24 of the said Act.

(Placed in Library, See No. LT 9839/08)

(18) A copy of the Central Administrative Tribunal (Senior Principal Private Secretary) Recruitment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in weekly Gazette of India dated the 6th May, 2007 under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985.

(Placed in Library, See No.LT 9840/08)

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha :-

TENTH LOK SABHA

1. Statement No. XXXVII Fifth Session 1992

(Placed in Library, See No. LT 9841/08)

2. Statement No. XXXIX Thirteenth Session, 1995

(Placed in Library, See No. LT 9842/08)

ELEVENTH LOK SABHA

3. Statement No. XXIX Sixth Session 1997

(Placed in Library, See No. LT 9843/08)

TWELFTH LOK SABHA

4. Statement No. XXXVIII Third Session, 1998

(Placed in Library, See No. LT 9844/08)

THIRTEENTH LOK SABHA

5. Statement No. XLI Second Session 1999

(Placed in Library, See No. LT 9845/08)

6. Statement No. XXXVIII Fourth Session, 2000

(Placed in Library, See No.LT 9846/08)

7. Statement No. XXXII Eighth Session, 2001

(Placed in Library, See No. LT 9847/08)

8. Statement No. XXVII Tenth Session, 2002

(Placed in Library, See No. LT 9848/08)

9. Statement No. XXIV Twelfth Session, 2003

(Placed in Library, See No. LT 9849/08)

10. Statement No. XXI Thirteenth Session, 2003

(Placed in Library, See No. LT 9850/08)

11. Statement No. XX Fourteenth Session, 2003

(Placed in Library, See No. LT 9851/08)

FOURTEENTH LOK SABHA

12. Statement No. XIII Fifth Session, 2005

(Placed in Library, See No. LT 985208)

13. Statement No. XII Sixth Session, 2005

(Placed in Library, See No. LT 9853/08)

14. Statement No. XI Seventh Session, 2006

(Placed in Library, See No. LT 9854/08)

15. Statement No. IX Eighth Session, 2006

(Placed in Library, See No. LT 9855/08)

16. Statement No. VIII Ninth Session, 2006

(Placed in Library, See No. LT 9856/08)

17. Statement No. VII Tenth Session, 2007

(Placed in Library, See No. LT 9857/08)

18. Statement No. V Eleventh Session, 2007

(Placed in Library, See No. LT 9858/08)

19. Statement No. IV Twelfth Session, 2007

(Placed in Library, See No. LT 9859/08)

20. Statement No. II Thirteenth Session, 2008

(Placed in Library, See No. LT 9860/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 9861/08)

- (2) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2006-2007 under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 9862/08)

- (3) A copy each of the Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 817(E) in Gazette of India dated the 21st November, 2008 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(Placed in Library, See No. LT 9863/08)

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a person Resident Outside India) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 575 (E) in Gazette of India dated the 5th August, 2008.
- (ii) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 576 (E) in Gazette of India dated the 5th August, 2008.
- (iii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 577 (E) in Gazette of India dated the 5th August, 2008.
- (iv) The Foreign Exchange Management (Compounding Proceedings) (Amendment) Rules, 2008 published in Notification No. G.S.R. 613 (E) in Gazette of India dated the 27th August, 2008.

(Placed in Library, See No. LT 9864/08)

- (5) A copy of the Coinage of One Hundred Rupees and Ten Rupees coined on the occasion of "TER-CENTENARY OF GUR-TA-GADDI OF SHRI GURU GRANTH SAHIB" Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 750 (E) in Gazette of India dated the 24th October, 2008 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 9865/08)

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 708(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 32/99-C.E. dated the 8th July, 1999.
- (ii) G.S.R. 709(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 33/99-C.E. dated the 8th July, 1999.
- (iii) G.S.R. 710(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 39/2001-C.E. dated the 31st July, 2001.
- (iv) G.S.R. 711(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 56/2002-C.E. dated the 14th November, 2002.
- (v) G.S.R. 712(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 57/2002-C.E. dated the 14th November,

2002.

- (vi) G.S.R. 713(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 56/2003-C.E. dated the 25th June, 2003.
- (vii) G.S.R. 714(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 71/2003-C.E. dated the 9th September, 2003.
- (viii) G.S.R. 715(E) published in Gazette of India dated the 3rd October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 20/2007-C.E. dated the 25th April, 2007.

(Placed in Library, See No. LT 9866/08)

- (7) A copy each of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2008/26/142801 in Gazette of India dated the 31st October, 2008 under section 31 of the Securities and Exchange Board of India, 1992.

(Placed in Library, See No. LT 9867/08)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2007-2008, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2007-2008.

(Placed in Library, See No. LT 9868/08)

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Mumbai, for the year 2007-2008.

- (ii) Annual Report of the Industrial Investment Bank of India Limited, Mumbai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9869/08)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2007-2008, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2007-2008.

(Placed in Library, See No. LT 9870/08)

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Eighth Amendment Rules, 2008 published in Notification No. G.S.R. 752(E) in Gazette of India dated the 24th October, 2008.

- (ii) The Environment (Protection) Second Amendment Rules, 2008 published in Notification No. G.S.R. 280(E) in

Gazette of India dated the 11th April, 2008.

(Placed in Library, See No. LT 9871/08)

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Environment (Protection) Act, 1986:-

- (i) S.O. 1720(E) published in Gazette of India dated the 18th July, 2008 making certain amendment in the Notification No. S.O. 93(E) dated the 29th January, 1998.
- (ii) S.O. 1539(E) published in Gazette of India dated the 24th June, 2008 making certain amendment in the Notification No. S.O. 489(E) dated the 30th April, 2003.
- (iii) S.O. 1894(E) published in Gazette of India dated the 31st July, 2008 recognising the laboratories, mentioned therein, as environmental laboratories.
- (iv) S.O. 1634(E) published in Gazette of India dated the 8th July, 2008 constituting the State Level Environment Impact Assessment Authority, Sikkim and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (v) S.O. 417(E) published in Gazette of India dated the 3rd March, 2008 constituting the State Level Environment Impact Assessment Authority, Tamil Nadu and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (vi) S.O. 737(E) published in Gazette of India dated the 27th March, 2008 constituting the State Level Environment Impact Assessment Authority, Arunachal Pradesh and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (vii) S.O. 899(E) published in Gazette of India dated the 22nd April, 2008 constituting the State Level Environment Impact Assessment Authority, Haryana and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (viii) S.O. 1887(E) published in Gazette of India dated the 30th July, 2008 constituting the State Level Environment Impact Assessment Authority, Rajasthan and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (ix) S.O. 2244(E) published in Gazette of India dated the 22nd September, 2008 constituting the State Level Environment Impact Assessment Authority, Uttarakhand and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (x) S.O. 1888(E) published in Gazette of India dated the 30th July, 2008 constituting the State Level Environment Impact Assessment Authority, Delhi and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.
- (xi) S.O. 898(E) published in Gazette of India dated the 22nd April, 2008 constituting the State Level Environment Impact Assessment Authority, Maharashtra and the State Level Expert Appraisal Committee comprising of Chairman, Member and Member-Secretary, mentioned therein.

(Placed in Library, See No. LT 9872/08)

(4) A copy of the Environment Relief Fund Scheme, 2008 (Hindi and English versions) published in Notification No. G.S.R. 768(E) in Gazette of India dated the 4th November, 2008, issued under Section 7A of the Public Liability Insurance Act, 1991.

(Placed in Library, See No. LT 9873/08)

AFFAIRS (SHRI PAWAN KUMAR BANSAL): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2007-2008.

(Placed in Library, See No. LT 9874/08)

- (2) A copy of the 38th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 2007-2008 under Section 29 of the Life Insurance Corporation Act, 1956.

(Placed in Library, See No. LT 9875/08)

- (3) A copy of the Notifications No. G.S.R. 395(E) (Hindi and English versions) published in Gazette of India dated the 29th May, 2007 notifying the establishment of one more Debts Recovery Tribunal at Ahmedabad (to be known as Debts Recovery Tribunal-II) with effect from 1st June, 2007 and its area of jurisdiction, issued under Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, together with a corrigenda thereto published in Notification No. 783(E) dated the 20th December, 2007.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9876/08)

- (5) A copy of the Debts Recovery Tribunal (Salaries, allowances and other terms and conditions of service of Presiding Officer) (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 777(E) in Gazette of India dated the 7th November, 2008 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(Placed in Library, See No. LT 9877/08)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ANAND SHARMA): I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9878/08)